

results of this experiment should be studied further more carefully before firm conclusions can be drawn.

**Shri Ferose Gandhi :** May I know by how much the tare weight of the wagons has been reduced by using aluminium?

**Shri Alagesan :** I said, by using aluminium the coaches or the wagons, as the case may be, become lighter; but, I cannot give the difference.

**Mr. Speaker :** He wants to know the percentage.

**Shri Alagesan :** I do not have the figure.

**Shri Jaipal Singh :** May I know whether the aluminium that is used for this particular purpose is indigenous or imported. If it is imported, why is it imported?

**Shri Alagesan :** I am unable to say. I think it is indigenous; but I am not quite sure. I say it subject to correction.

सेड गोविन्द दास : स्टील के वेगन्स और कोचेज में जितनी लागत लगती है और एल्युमीनियम के वेगन्स और कोचेज में जितनी लागत लगती है उसमें क्या फर्क है, और क्या एल्युमीनियम के कोचेज और वेगन्स बनते हैं वे उतने दिन चलते हैं जितने दिन कि स्टील के चलते हैं ?

**Shri Alagesan :** I could not quite follow the hon. Member; will he kindly put his question in English?

**The Minister of Food and Agriculture (Shri A. P. Jaisi) :** He wants to know the difference in cost between aluminium and steel coaches and wagons and their lasting capacity.

**Shri Alagesan :** I shall give the comparative prices of coaches with steel panelling and with aluminium panelling. Coaches with steel panelling cost Rs. 1,30,000 and with aluminium panelling Rs. 1,33,700. As regards broad gauge covered wagons, steel wagons cost Rs. 12,100 and wagons with aluminium panelling cost Rs. 14,200. Open wagons with steel panelling cost Rs. 11,100 and open wagons with aluminium panelling cost Rs. 13,040.

**Seth Govind Das :** I enquired whether the aluminium wagons will last as long as the steel wagons.

**Shri Alagesan :** That has to be studied, because we do not have sufficient experience; the question of life has to be studied further.

### Association of Workers with Management

\*1404. **Shri Jhulan Sinha :** Will the Minister of Labour be pleased to state whether any steps have been taken to implement the Industrial Policy Resolution of the Government to associate, wherever possible, workers and technicians with the management of industries in the public sector to begin with?

**The Deputy Minister of Labour (Shri Abid All) :** Provision already exists in the Industrial Disputes Act, 1947, to secure, to some extent, the association of labour with management through Works Committee constituted under the Act. This has been extended in several undertakings by the formation of Production Committees on a voluntary basis. The draft Second Five Year Plan recommends widening the scope of the association of employees with the management by providing for their participation in the management through joint management councils. Questions as to the precise scope and manner of such participation are being considered.

**Shri Jhulan Sinha :** May I enquire if in any of the undertakings in the public sector directly under the Government, there has been any association of the workers with the management so far?

**Shri Abid All :** The Railway Board, is thinking of introducing this system of management committees in some of the workshops.

**Shri P. C. Bose :** May I know whether the all-India personnel management officers have recently expressed their views against this association of employees in the management of industries and if so, the reason therefor?

**Shri Abid All :** They have said something to that effect; but, I do not remember the exact recommendation.

**Shri Kashiwal :** May I know if Government have any information as to whether there has been association of workers with management in some industries in the private sector and if so, what are the results of this association?

**Shri Abid All :** The system has been introduced recently I think in Modi Nagar and in some textile-mills in Ahmedabad. Now TISCO has taken up this system and it has been introduced in Nepa Nagar also. It is too early to assess the results of this association.

**Shri Kamath :** In view of the fact that the Deputy Minister's senior colleague, the Labour Minister, and I believe also the Prime Minister, have been talking about not merely the workers' association with management, but also about profit-sharing and co-partnership in industries, particularly since the passing of

their party resolutions at Avadi and Amritsar may I know whether Government has made a beginning in this direction by convening a tripartite conference of the Government, the management and the workers in at least one industry to chalk out their line of action in the very near future?

**Shri Abid Ali :** This matter has been explained in detail in the Industrial Policy Resolution of the Government. We take up these items for discussion in industrial committees and conferences, wherever it is possible to do so.

**Shri Kantha :** Is any tripartite conference of the Government, the management and the workers going to be convened in the near future?

**Shri Abid Ali :** There are Tripartite conferences.

**Shri Kanath :** For this particular purpose?

**Shri Abid Ali :** We do not convene a conference only for one item of such a kind.

**Shri K. P. Tripathi :** May I know when the decision will be finally announced as to what the purpose and scope of these management councils are going to be, as decided by the Planning Commission?

**Shri Abid Ali :** I have already indicated that this matter is being examined.

**Shri M. K. Molsra :** Will the Government be pleased to state whether, when workers are asked to be associated with the management, they are allowed to take decisions about running of the factories or do they just concentrate only on labour-management relations?

**Shri Abid Ali :** I have said that the precise scope and manner of such participation is under consideration.

### Railway Accident Claims

\*1405. **Shri Kriahnacharya Joshi :** Will the Minister of Railways be pleased to refer to the reply given to a supplementary question on Starred Question No. 709 on the 14th March, 1956 and state the result of the enquiry into the bogus claims made by some persons in the railway accident at Jangson?

**The Deputy Minister of Railways and Transport (Shri Alagesan) :** Enquiries have revealed that in three cases the claimants received compensation on false grounds. All these cases have been made over to the Police for further action.

**Shri Kriahnacharya Joshi :** May I know what is the total amount involved?

**Shri Alagesan :** In these three cases, the total amount involved comes to Rs. 11,150.

**Shri Kriahnacharya Joshi :** May I know by whom this enquiry was made?

**Shri Alagesan :** The Claims Commissioner first awards compensation. The Claims Commissioner was a Retired Sessions Judge of Hyderabad. Later it came to light that some persons did not exist. Now, those cases have been handed over to the police for investigation.

**Shri Kriahnacharya Joshi :** May I know whether any steps are being taken to realise the amounts?

**Shri Alagesan :** Yes, the Police are investigating into the matter. That is what I said.

**Shri H. G. Valsheav :** May I know how many claims were there for loss of life?

**Mr. Speaker :** In these three cases?

**Shri H. G. Valsheav :** Not only in these three. Out of the total claims.

**Shri Alagesan :** Claims for death alone numbered 28. Claims for death and property numbered 94.

### Indian Lac Cess Committee

\*1407. **Shri Jaipal Singh :** Will the Minister of Food and Agriculture be pleased to state:

(a) the personnel of the Indian Lac Cess Committee;

(b) the number of times it has met since 1952; and

(c) the plans of the Government to improve representation in the Committee?

**The Minister of Agriculture (Dr. P. S. Deshmukh) :** (a) A statement is placed on the Table of the Lok Sabha. [See Appendix VIII, annexure No. 31].

(b) The Governing Body met 7 times and the Advisory Board 8 times. One Joint meeting of the Advisory Board and the Governing Body was also held.

(c) An Amendment Bill raising the number of growers' representatives and providing for representatives of Parliament and some other interests, not previously represented, has recently been passed by Parliament.

**Shri Jaipal Singh :** In view of the fact that we are now an independent country, may I know why the Government is still pursuing the weightage of foreign concerns? I find in the Bill for example, three members to represent the shellac manufacturing industry, all foreigners, one of them a Pakistani and for export, and lac brokers, etc. Will the Government reconsider and see that other